

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.819/95

New Delhi this the 23rd day of February, 1996.

(6)

Hon'ble Sh. B.K. Singh, Member (A)

Om Parkash,
Son of Sh. Rewati,
R/o Qr. No.180 B/3
Basant Lane, Railway Colony,
New Delhi-110005. ...Applicant

(By Advocate Sh. V.V. Bagga, though none appeared)

Versus

Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi-110001. ...Respondent

(By Advocate Sh. K.K. Patel)

ORDER (Oral)
(Hon'ble Mr. B.K. Singh)

This O.A. was filed regarding inaction of the respondent in regularising quarter No.180/B-3, Basant Lane in favour of Sh. Om Prakash which was duly forwarded to I.O.W. on 21.11.94. It is admitted that the applicant fulfils all the three criteria, i.e., he is a regular employee and is a son of the retired Railway servant, that he has been granted permission to share the accommodation six months prior to the retirement and that he is not claiming the H.R.A during this period. Though a different view was held by a Full Bench in the case of Liaquat Ali & Others (OA-2684/93) decided on 29.5.95 but since ~~this~~ is a major policy decision of the Railways not to ~~any~~ ^{the} provide a roof over ~~their~~ ^{their} heads in the evening of their lives, no fault can be found with this policy and accordingly the Railways are under an obligation to regularise the quarter if the applicant fulfils all the condi-

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tions stipulated by them. The application, therefore, succeeds and is allowed and the respondents are directed to regularise the said quarter in the name of the son of the retired Railway servant. No damage rent would be assessed or charged from him from the date his father retired to the date the quarter is regularised in his name. This direction should be complied with within a period of two months from the date of receipt of a certified copy of this order. No costs.

(B)

(B.K. SINGH)
Member(A)

'Sanju'